

STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2015 (AS ON 01.01.2016).

SERVICE : ICLS

NAME OF OFFICER: SAJEEVAN C.V.

DESIGNATION: JOINT DIRECTOR

DATE OF BIRTH: 25/5/1964

MINISTRY/DEPARTMENT/OFFICE: MINISTRY OF CORPORATE AFFAIRS

GRADE PAY: Rs.8,700/-

PRESENT PAY: Rs.38,700/-
(Rs.1.10 lacs Gross)

O/O THE REGIONAL DIRECTOR, WESTERN REGION, MUMBAI

Name of district, sub-division, Taluka & village in which property is situated.	Name & details of property – housing, lands and other buildings.	Cost of Constructions/acquirement including land in case of house and year when purchased.	*Present Value	If not in own name, state in whose name held and his/her relationship to the Govt. Servant.	How acquired, whether by purchase, lease**, mortgage, inheritance gift or otherwise, with date of acquisition and name with details of persons from whom acquired.	Annual income from the property.	Remarks
1	2	3	4	5	6	7	8
NO.29, HENNUR, BANGALORE.	1800 SQ. FT. LAND	Rs.1,80,000/-- 06.03.2000	Rs.35 LACS	OWN	BOUGHT FROM DEVELOPER- BABU.	Rs. 25,200	-
S.S. CASTLE, 201, 6 TH CROSS, KAGADASAPURA, BANGALORE.	S.S. CASTLE (HOUSE) 201, 6 TH CROSS, KAGADASAPURA, BANGALORE.	Rs.8,50,000/- 03.12.2004	Rs. 40 LACS	OWN	FLAT PURCHASED FROM BUILDER, S. S. BUILDERS THROUGH HBA FROM GOVT.	Rs. 2.10 LACS	-
MARANAHALLI, JALA HOBLI, DEVANAHALLI, KARNATAKA	1200 SQ. FT. BARELAND	Rs.1,98,000/- 25/05/2011	Rs.1.50 LACS	SPOUSE	PURCHASED FROM DEVELOPER- K.V.VENTAKESH	-	-
PATTIAM THALASSERI	AGRICULTURAL LAND 25 CENT	NIL	Rs.15 LACS	OWN	AS PER WILL OF LATE FATHER (PARTITIONED PROPERTY)	Rs. 20,000	-

Signature: 
Date: 04/01/2016

NOTES:

- *In case where it is not possible to assess the value accurately the approximately value in relation to present conditions may be indicated.
- ** Includes short term lease also.
- The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15(3) of the Central Civil Services (Conduct) Rules, 1955, (now rule 18(1) of the CCS (Conduct) Rules, 1964) on the first appointment to the service and thereafter at the interval of every twelve months, giving Particulars of all immovable property owned, acquired or inherited by him on lease or mortgage, either in his own Name or in the name of any members of his family or in the name of any other person dependent on Government servant.
- The wording "no change" or "no addition" or "as in the previous year" should be avoided and full details provided.

